

आयकर अपीलिय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.289 to 295/PUN/2021
निर्धारण वर्ष / Assessment Years : 2010-11 to 2016-17

Brihans Laboratories Pvt. Ltd.,
Plot No. T-51 to T-55, MIDC,
Opp. Hockey Polygrass Stadium,
Bhosari, Pune – 411026

PAN : AADCB7839A

.....अपीलार्थी / Appellant

बनाम / V/s.

Principal Commissioner of Income Tax,
Range – 3, Pune

.....प्रत्यर्थी / Respondent

Assessee by : Shri Suhas P. Bora
Revenue by : Shri Kalika Singh

सुनवाई की तारीख / Date of Hearing : 04-07-2022
घोषणा की तारीख / Date of Pronouncement : 04-07-2022

आदेश / ORDER

PER BENCH :

These seven appeals by the assessee against the common order dated 31-03-2021 passed by the Principal Commissioner of Income Tax-3, Pune for assessment years 2010-11 to 2016-17, respectively.

2. We find that these seven appeals were filed with a delay of 14 days. Upon hearing both the parties, we find that the CIT(A) passed order on 31-03-2021 and the delay of 14 days is saved by the decision of Hon'ble

Supreme Court passed during National Lockdown imposed on account of pandemic Covid-19. Therefore, the delay of 14 days are condoned.

3. At the outset, we note that these appeals are filed against the orders passed by the Principal Commissioner of Income Tax exercising jurisdiction u/s. 263 of the Act. The ld. AR submits that the AO passed consequential orders in pursuance of such directions and no addition made in the hands of the assessee and prayed to dismiss the same as withdrawn. Therefore, all the appeals filed by the assessee become infructuous and are dismissed as such.

4. In the result, all the appeals filed by the assessee are dismissed.

Order pronounced in the open court on 04th July, 2022.

Sd/-
(R.S. Syal)
VICE PRESIDENT

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 04th July, 2022.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-3, Pune
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune